

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
F.A. No. 192 of 2015**

Central Coalfields Limited (CMD), Darbhanga House, Ranchi
... Appellant

Versus

Basudeo Ganjhu & Ors. ... Respondents

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Amit Kumar Das, Advocate
For the Respondents : Mr. Jitesh Kumar, Advocate
For the State : Mr. R.K. Shahi, A.C. to S.C. L&C I

Order No.14 Dated- 14.09.2020
I.A. No.6701 of 2017

Heard the parties through video conferencing.

Learned counsel for the appellant submits that this interlocutory application has been filed to condone the delay of 371 days in filing this appeal. It is next submitted by the learned counsel for the appellant that after obtaining certified copy, the legal department of the appellant-company in its hierarchy consumed sometime, in taking the decision to file this appeal. It is next submitted that appellant has very good grounds to agitate in this appeal and unless the delay is condoned, the appellant will be highly prejudiced.

The respondents do have any serious objection for condonation of the delay in filing this appeal

Considering the aforesaid facts, the delay of 371 days in filing this appeal is condoned.

This interlocutory application is disposed of accordingly.

(Anil Kumar Choudhary, J.)

F.A. No.192 of 2015

Though respondent nos.4, 8 and 10 have died prior to 16.01.2020 but no prayer for substitution of their legal representatives has been made, hence, this appeal abates against the respondent nos.4, 8 and 10.

This appeal will be heard.

Admit.

Call for the Lower Court Records.

List this appeal under the heading '**for Hearing**' only against respondent nos.1 (a) to 3, 5 to 7, 9 and 11 to 15 after receipt of the Lower Court Records.

(Anil Kumar Choudhary, J.)